

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

			Item No.616
			IB-549/ND/2022
IA/5834/2023,	IA/1198/2023,	IA/2927/2023,	IA/2980/2023,
IA/3352/2023,	IA/3353/2023,	IA/3362/2023,	IA/4117/2023,
IA/4519/2023,	IA/5274/2023,	IA/6368/2023,	IA/624/2024

IN THE MATTER OF:

M/s. Kumar Electronics

...PETITIONER

Vs

M/s. Sargam India Electronics Pvt. Ltd.

...RESPONDENT

Section

U/s 9 of IBC, 2016

Order delivered on 26.04.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP

For the ICICI Bank

For the Respondent/Corporate Debtor

:Mr. Karan Gandhi adv.

:Adv. Usha Singh

:Adv. Atul Bhatia in I.A. No. 1198/2023, 3362/2023, 4117/2023, 4519/2023, 5834/2023. Adv Sanat Garg in I.A. 2927/2023.

Mr. Sidhartha Sharma, Mr. Arjun Asthana, Ms. Shalini Basu, Adv. in I.A. (IBC) No. 3353 of 2023 Adv. Dhruv Joshi, Adv.Sanjana Mehrotra, Adv. Ankur Jain (HDFC Bank)

ORDER

Due to paucity of time, matter is adjourned to **10.06.2024.**

Sd/-
(Court Officer)